

[Shri Piloo Mody]

statement before, I think another statement is called for from Dr. Karan Singh as to what transpired that changed the situation materially.

MR. SPEAKER : I will examine it.

(*Interruptions*).

MR. SPEAKER : Mr. Samar Guha, I did not allow anything. Don't force yourself on me. I am not permitting it.

12.36 hrs.

PAPER LAID ON THE TABLE

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI) : I beg to lay on the Table a copy of Notification G.O.Ms. No. 397 (Hindi and English versions) published in Andhra Pradesh Gazette dated the 6th July, 1972 making certain amendments to the Andhra Pradesh Housing Board (Appointment and payment of fees to the Counsel) Rules, 1968, under sub-section (3) of section 70 of the Andhra Pradesh Housing Board Act, 1956, read with clause (c)(iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh. [*Placed in library. See No. LT-4537/73.*]

12.36½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 12th March, 1973, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect one

member to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the appointment of Shri Sukhdev Prasad as Deputy Minister, and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from among the members of the House to the said Committee to fill the vacancy."

I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Kalyan Chand, Member, Rajya Sabha has been duly elected to the said Committee.

12.37 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-SIXTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH) : Sir, I beg to move :

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 16th March, 1973."

MR. SPEAKER : The question is :

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 16th March, 1973."

The motion was adopted.

12.37½ hrs.

UNION TERRITORIES TAXATION LAWS (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN) : I beg to move for

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leave to introduce a Bill further to amend certain taxation laws in the Union territories.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend certain taxation laws in the Union territories."

The motion was adopted.

SHRI F. H. MOHSIN : I introduce† the Bill.

12.35 hrs.

RE. STRIKE BY WORKING JOURNALISTS, ETC.

SHRI A.K. GOPALAN (Palghat) : Under rule 377 of the Rules of Procedure, I raise the following matter in the House and request the concerned minister to make a statement :

"Token strike by working journalists throughout the country today to press their case for a third wage board, revision of D.A. and interim relief, etc."

SHRI S. M. BANERJEE (Kanpur) : Will you ask the Labour Minister to make a statement? The working journalists are agitated over this.

MR. SPEAKER : I will convey it to him.

SHRI A. K. GOPALAN : I want to know when the Minister will make his statement.

SHRI S. M. BANERJEE : Is he going to make it today?

MR. SPEAKER : I will convey it to him.

SHRI S. M. BANERJEE : Why don't you direct him to make a statement?

MR. SPEAKER : My conveying it to him means that I am sending it on to him.

श्री हरी भूषण (दक्षिण दिल्ली) :
अध्यक्ष महोदय, यह आज अखबारों के कर्म-
चारियों की हड़ताल हो रही है यह देश में
सबसे बड़ी हड़ताल है और इसके बारे में
मंत्री महोदय का बयान आना चाहिये ।

अध्यक्ष महोदय : अब आप बैठिये ।

SHRI HARI KISHORE SINGH (Pupri) : Sir, I want a statement to be made about the mine explosion in Dhanbad.

MR. SPEAKER : I have allowed a Calling Attention on that.

12.42 hrs.

STATEMENT RE. LETTER OF RESIGNATION BY MINISTER OF TOURISM AND CIVIL AVIATION

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : Mr. Speaker, Sir, on Friday the 16th I had read out in this hon. House extracts of a letter I wrote to the Prime Minister, regarding my decision to resign from the Council of Ministers. As several hon. Members also remarked that day, it was the Prime Minister's prerogative to take a decision on my letter. On the 18th evening she informed me that she had considered the matter, but was not accepting my resignation, and would like me to continue as Minister. In deference to her wishes, I will continue to have the privilege of serving her and the country in my present capacity.

I may add that, with regard to Avros, we have decided to institute a high-level examination of all aspects involved. I hope to be able to announce the details of this within the next few days.

May I, once again express my deep gratitude to the hon. Members and to you, Sir, for the generosity with which you have treated me?

†Introduced with the recommendation of the President.